

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

C. P. NO. 16/113(ND)/2017

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.08.2017.**

**NAME OF THE COMPANY: M/s. Orient Industrial Resources Ltd.**

**SECTION OF THE COMPANIES ACT: 441**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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For the Petitioner (s) : Mr. Pawan Kumar, Advocate

For the Respondent (s) : None

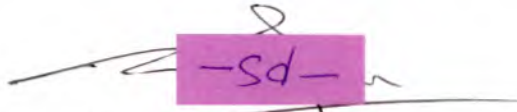
**Order**

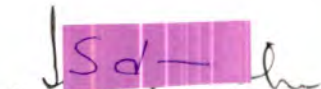
Ld. Counsel for the Petitioner had placed reliance on the decision of the NCLAT in the matter of Reebok in Company Appeals (AT) No. 101 to 105 of 2017 wherein, compounding was permitted by the NCLAT even when prosecution had been initiated.

Mr. Manish Raj appearing on behalf of the ROC has stated that he wishes to file his reply on the grounds that permission of the Special Court is required as per the provision under Section 441(6) of the Act.

Let reply be filed with the ROC.

To come up on 28<sup>th</sup> August, 2017.

  
**(S. K. Mohapatra)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**